5015

Shri Ranga (Chittoor): Sir, apart from these legalities which are very important there are one or two other small points also. I come from this House but many people may not know Suddenly the police come and arrest me on a bailable charge and they do not accept my personal surety. They ask the magistrate there who is supposed to be ignorant of politics and politicians; he says: I am not prepared to recognise you and accept your personal surety; I want you to bring another surety. Now, I bring another; he can only be a non-Delhi person because no Delhi person would be prepared to stand surety when I charged before a magistrate for some alleged or actual criminal complaint and so I bring somebody whom I know from this House. His personal surety is also not accepted and he is asked to give surety to the extent of Rs. 25,000. He makes an affidavit but the magistrate does not recognise. In such circumstances, where is the guarantee for our liberties and for our freedoms? Are we to understand that we have to be placed at the sweet mercy, tended mercies of these non-political, ignorant magistrates of Delhi-all those Members who come from all over India? This is a very important matter because at this rate they can impound the freedom of people who do not belong to Delhi at all. Secondly, there is a Member of Parliament and ordinarily even his personal surety is accepted provided the magistrate is satisfied. Are we to understand that under this regime they should have magistrates who are not prepared to accept the personal surety of Members of Parliament?

There is another thing. He brings in another Member of Parliament also and he shows his identity card; even then he is not satisfied; he wants to have a surety of property. Is this the indignity to which Members of Parliament ought to be subjected? At this rate where would be any kind of freedom at all left?

Shi Hari Vishnu Kamath: It is most idiotic.

What is your decision, Sir?

Mr. Speaker: I have said that I would sit with the Home Minister and the Law Minister and discuss this matter with them and then I will inform the House.

श्री भीयं: ग्रध्यक्ष महोदय, मेरा व्यवस्था का प्रश्त है। यदि में इसको नही उठाता तो यह चर्चा यहां नहीं होतां, लेकिन जिस बात पर में चर्चा चलाना चाहता हो...

प्रध्यक्ष महोदय : ग्राप बैठ जाइये, मैं ग्राप्की बात सुन चुका हूं।

श्री मौर्यः श्रीमान मेरा एफिडेबिट उन्होंने स्वीकार नहीं किया, मेरा बात मुन लीजिए, मेरा व्यवस्था का प्रश्न है।

Mr. Speaker: He should resume his seat how; I have heard him enough.

श्री मौर्यः घापने मेरी बात नहीं सुनी है।

म्राध्यक्ष महोदयः : मेरी प्रार्थना है कि ब्रब ग्राप बैठ जाइये ।

13.05 hrs.

RELEASE OF MEMBERS

(Dr. Ram Manohar Lohia and Shri Bagri)

Mr. Speaker: I have to inform the House that I have received the following communication dated the 22nd November, 1966 from the Sub-Divisional Magistrate, New Delhi:—

"I have the honour to inform you that Dr. Ram Manohar Lohia and Shri Mani Ram Bagri, Members, Lok Sabha, were arrested on the night of the 15th]16th November, 1966 and 17th November, 1966 respectively, as there was apprehension of breach of public peace on account of their open

(Mr. Speaker)

advocacy that students should defy orders under section 144, Criminal Procedure Code, prohibiting meeting and processions throughout the Union Territory of Delhi. Both Dr. Ram Manohar Lohia and Shri Mani Ram Bagri, Members, Lok Subha, were discharged and consequently released in the evening of 22nd November, 1966, as it was found that at present there was no apprehension of breach of peace at their hands."

Shri Hari Vishnu Kamath (Hoshangabad): Have they conformed to the rules now?

Mr. Speaker: Yes, they have conformed to the rules now.

श्री मौर्ष (म्रलीगढ़) : इस पर मेरा व्यवस्था का प्रश्म है।

श्रम्थल महोवय: पैमि० मीये स्वयं ग्राप वैठ जाइये, पैमेंने इतनी दक्ता कहा है, ग्रव ग्राप ग्राराम करें, बैठ जाइये, बहुत हो गया है, इस तरह से नहीं ले सकता हूं।

13.07 hrs.

RULES COMMITTEE

FOURTH REPORT

Shri Krishnamoorthy Rao (Shimoga): Sir, I lay on the Table, under sub-rule (1) of rule 331 of the Rules of Procedure and Conduct of Business in Lok Sabha, the Fourth Report of the Rules Committee,

13.071 hrs.

COMMITTEE ON PRIVATE MEM-BERS BILLS AND RESOLUTIONS

NINETY-NINTH REPORT

Shri Krishnamoorthy Rao (Shimoga): Sir, I present the Ninety-ninth Report of the Committee on Private Members' Bills and Rsolutions.

13.08 hrs.

APPROPRIATION (No. 4/Bill 1966)

The Deputy Minister in the Ministry of Finance (Shri L. N. Mishra): Sir, I move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1966-67.

Shri S. M. Banerjee (Kanpur): Sir, I would like to speake on this.

Mr. Speaker: How can anybody speak at the introduction stage? He is only introducing the Bill. The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1968-67".

The motion was adopted.

Shri L. N. Mishra: Sir, I introducet the Bill.

13.08½ hrs.

APPROPRIATION (NO. 5) BILL, 1966*

The Deputy Minister in the Ministry of Finance (Shri L. N. Mishra):
Sir, I move for leave to introduce a
Bill to provide for the authorisation of
appropriation of moneys out of the
Consolidated Fund of India to meet
the amounts spent on certain services
during the financial year ended on the

*Published in Gazette of India 23rd November, 1966, Extraordinary, Part II, section 2, dated

[†]Introduced with the recommendation of the President.